

RECTED

ITEM NO.21

COURT NO.5

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.) No.6749/2015

(Arising out of impugned final judgment and order dated 30/06/2015
in CMWP No. 15171/2015 passed by the High Court of Judicature at
Allahabad)

ABID SHAMIM AND ANR
(s)

Petitioner

VERSUS

INAMUL HAQUE SIDDIQUE & ORS.
(s)

Respondent

(With appln. (s) for exemption from filing O.T. and
interim relief)

Date : 24/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Param Misra, Adv.
Mr. Krishnan Misra, Adv.
Ms. Sharmila Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

learned It is submitted by Mr. Dinesh Dwivedi,
Signature Not Verified senior counsel appearing for the petitioners that on the
Digitally signed by Chetan Kumar
Date: 2015.08.26
17:46:58 IST
Reason: earlier occasion there was an inquiry with regard to the
present caste certificate of the petitioners and the State Government
SLP(Crl.) 6749/15 had accepted the same, and in that backdrop, the petitioners
filed an F.I.R. against the respondents and the

Criminal Misc. Writ Petition No.15171 of 2015 has been filed
before the High Court for quashment of the said F.I.R.
contended by him that in such a writ petition, the High Court
could not have passed any direction for verification of the

It is

caste certificate by the State.

Issue notice.

There shall be stay of the operation of the impugned order dated 30th June, 2015, passed by the High Court of Judicature at Allahabad in Crl. Misc. W.P. No.15171 of 2015.

However, our order of stay would not be an impediment on the part of the High Court to decide the writ petition as regards the quashment of F.I.R. on its own merit.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master